

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH
TILAK MARG, NEW DELHI - 110201

Last date for Submission of Tender : 16.06.2022 upto 3:00 P.M. at Counter No.17 (R&I)

F. No. 4/Display Board/22/SCI(AM)
DATED: 26.05.2022

NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF 11 (ELEVEN) NOS. OF DISPLAY BOARDS IN THE REGISTRY OF SUPREME COURT OF INDIA

Sealed tenders are invited on proformas attached herewith (Annexures 'A' 'C' and 'D'- Technical Bid) and (Annexure 'B' - Financial Bid) for supply and installation of 11 (eleven) nos. of Display Boards **from the Manufacturer / Authorized Dealers based in Delhi and NCR region** for use in the Registry for displaying the item numbers of cases taken up in this Hon'ble Court.

Interested parties, if so desire, may contact Ms. Padma Sundar, Assistant Registrar telephonically or personally visit at Reception Counter No. 17 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays) on Telephone Nos. 011- 23115864 or vide email boamsupremecourt.sc@nic.in for any further information before quoting the rates.

A. TENDER

1. **Three separate Sealed Envelopes** should be used for submitting the tender superscribed with **(i) Earnest Money (ii) Technical Bids** and **(ii) Financial Bids** for supply and installation of 11 (eleven) nos. of Display Boards **on the covers of the respective envelopes.**
2. **In the first instance envelopes containing Earnest Money shall be opened. Thereafter, Technical Bids shall be opened on 16.06.2022 at 03:30 PM. Those tenderer who are successful in Technical Bid Evaluation will be notified with suitable date and time to provide demonstration of the Display Board at Supreme Court of India.**
3. **Financial Bids of only those tenderers shall be opened who are successful in both Technical Bid Evaluation and demonstration, Intimation to Technically and demonstration qualified bidders about date and time of opening of Financial Bids will be notified later.**

4. If all envelopes are kept inside a single envelope, it should be specifically written outside the envelope. Every page must be signed and stamped by the authorized official of the quoting firm, failing which it is liable to be rejected.
5. The tender may be sent by post sufficiently early so as to reach the Registry within the stipulated date and time, or may be delivered at Counter No.17 (R&I). If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Office at Reception Counter No.17.
6. The tenderer is expected to examine all the instructions, Proformas terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
7. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of tender.
8. The tenderer is required to quote lowest rates as per Annexure 'B' (Financial Bid) enclosed herewith and rates quoted in the tender will remain unchanged. Under no circumstances rate revision will be allowed
9. Brochures sharing Technical Specifications, wherever necessary, shall also be attached for Technical Evaluation as a part of Technical Bids.

B. TERMS AND CONDITIONS OF TENDER

10. The Tenderers are required to quote their lowest rates for supply and installation of 11 (eleven) nos. of Display Boards in Annexure 'B' (Financial Bid) enclosed herewith.
11. The rates should be valid for a minimum period of 90 days from the date of opening of tenders. The tenderer shall not be entitled during the said period of 90 days to revoke or cancel its tender or to vary the tender or any terms thereof.
12. The tenderers are required to send their rates along with Demand Draft of Rs. 10,000/- (Rupees Ten Thousand only) as Earnest Money Deposit (EMD) drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money. (Name of the firm, telephone no. and address may be indicated on the reverse side of the Demand Draft).

13. Earnest Money Deposited by the tenderers would be returned by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderer. A copy of cancelled cheque is required to facilitate refund of EMD amount.
14. It is mandatory for the tenderers to submit a valid Authorization Certificate from Original Equipment Manufacturer (OEM)
15. Hypothetical or conditional Tenderers will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money. The tenderer shall be bound by the terms and conditions of the tender. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
16. The Registry will deal with the tenderer directly and no middlemen/ agents/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry. The Tender Form is not transferable and agency shall not be permitted to transfer its rights and obligations to any other person/organization or otherwise.
17. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
18. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
19. The Earnest Money/Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein.
20. The Registry, in its discretion, reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all the tenders, wholly or completely, without assigning any reason thereof at any stage of tendering process.
21. The tenderer shall quote rates both in figures and words with blue/ black ball pen. In case of any discrepancy, the figures mentioned in words will be considered.
22. The tenderer should specifically state whether rates are inclusive of GST (as applicable) and if it is not, it will be deemed that rates are inclusive of GST.
23. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.

24. The Registry is not bound to accept the rates submitted by the lowest tenderer or any other tenderer nor does it undertake to assign any reasons for its decision in this matter.
25. Bidders shall not be permitted to withdraw their offer or modify the terms and conditions thereof. In case the bidder fails to observe and comply with the stipulations made herein or backs out after quoting the rates, the aforesaid bid security shall be forfeited.
26. The **supply and installation of 11 (eleven) nos. of Display Boards** will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved specifications, the entire supply will have to be replaced with the quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.
27. The payment will be made only after the full supply is received and accepted as per approved specification.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

28. The successful tenderer shall have to **deposit performance security of @ 3% of the total amount of order value** by way of Bank Guarantee drawn in favour of “ The Registrar (Admn.), Supreme Court of India, New Delhi.” after adjusting Earnest Money Deposit of Rs. 10,000/- already deposit along with tender. The Bank Guarantee will be released two months after satisfactory completion of warranty period.
29. Tenderer qualified in Technical Bid Evaluation and whose Technical offerings are as per the requirement of the Registry has to provide demonstration of the Display Board offered by them to the Committee of Technical Officers in Supreme Court of India on the date and time notified to them.
30. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar, Supreme Court of India, New Delhi.
31. The tender should accompany an undertaking of Authenticity as per performa placed at **Annexure ‘C’**.
32. The tenderer shall give an undertaking as per **Annexure ‘D’** that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/ terminated on account of poor performance.

D. PENALTIES

33. The delivery of the Display Board shall be required to be made **within 07 working days** on receipt of the Purchase Order and in case supply is not received within the stipulated time and the Registry is forced to make purchase from outside to meet the urgent demand, the loss, if any, would be recovered from the tenderer.
34. Irrespective of the fact as to whether or not the Registry makes the purchase from outside, the Registry may impose penalty of 1% per week subject to maximum of 10% of the total cost, for delayed delivery, if the delay is due to wilful laches or negligence of the tenderer and it causes financial loss or inconvenience to the Registry

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in **three separate sealed envelopes**, one containing **(i) Earnest Money** and **(ii) Technical Bids (Annexures 'A', 'C' & 'D')** and **(iii) Financial bids (Annexure 'B')**;

(a) Earnest Money for supply and installation of 11 (eleven) nos. of Display Boards and **(b) Technical Bids** for supply and installation of 11 (eleven) nos. of Display Boards and **(c) Financial Bids** for supply and installation of 11 (eleven) nos. of Display Boards superscribed **on the cover of each envelope respectively**, addressed by name to Shri Anil Kumar Sharma, Additional Registrar (AM), Supreme Court of India, New Delhi, so as to **reach on or before 16.06.2022 upto 3:00 P.M.** The tenders received after due date and/or time and without Earnest Money will not be entertained.

In the first instance, Envelopes containing Earnest Money and Technical Bids **may be opened on the same day i.e. 16.06.2022 at 3:30 P.M** in the Registry, by a Committee of Officers constituted for the purpose in the presence of the tenderers or their authorised representatives who may wish to remain present. Date and time to open Financial Bids of the bidders who have successfully qualified Technical Bids Evaluation and Demonstration process shall be informed later.

Sd/-

(ANIL KUMAR SHARMA)
ADDITIONAL REGISTRAR (AM)
26.05.2022

Encls: Annexures 'A' , 'C' and 'D'- Technical Bid
Annexure 'B' - Financial Bid

SUPREME COURT OF INDIA
(ADMN. MATERIALS)

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TECHNICAL SPECIFICATION ACCEPTANCE PROFORMA SUPPLY AND INSTALLATION
OF 11 NOS. OF DISPLAY BOARDS

S.No.	Description	Sub-Description	Requirement	Conformity with the requirement (Yes or No)	Remarks, If any
1	Panel	Resolution	3840 x 2160		
		Brightness (Typ.,cd/m2)	450		
2	Connectivity	Input	HDMI (3), DP, DVI-D, Audio, USB 3.0		
		Output	DP (SST), Audio (Off/Fixed/Variable)		
		External Control	RS232C in/out, RJ45 in, IR Receiver In, Wi-Fi		
3	Power	Power Supply	100-240 V-, 50/60 Hz		
		Power Type	Built-in Power		
4	Power Consumption	Typ./Max.	75/W / 95 W		
		Smart Energy Saving	55W		
5	Media Player Compatibility	OPS type compatible	Yes		
		External Medial Player Attachable	Yes		
6	Minimum Requirements	Smart TV with Android version 12.0			
		Smart TV should have the capacity to install other browsers (Google, Firefox, etc.)			
		Smart TV Display Board should support Registry Display Board URL on Internet browser as start-up application and should also retain the said page even after restart like the display boards currently installed in the SCI Registry.			
		Smart TV Display Board should have the facility to switch off the Screen Saver mode.			

7	Accessory	Basic	Remote Controller (2ea batteries included) Power cord, QSG, HDMI cable, Regulation book, Phone to RS232C gender, memory cover		
8	Additional mandatory requirements	Internet Browser as start-up application	Yes		
		Switch Off Sleep mode	Yes		
		Turn Off Screen saver	Yes		

- a) Make of Display Board offered :
- b) Model of Display Board offered:
- c) Size of Display Board offered:
- d) Whether all the above technical specification are accepted (yes or no):
- e) Whether technical brochure/literature of Display Board enclosed with Technical bid (yes or no):
- f) Whether Authorization from OEM enclosed with Technical bid:
- g) On-site Warranty provided (yes or no):
- h) Period of Warranty:

- i) Whether agree to provide demonstration of the proposed Display Board at Supreme Court of India (yes or no):

- j) List of Organization where similar model Display Board is installed:

Signature with date and rubber stamp of the tenderer

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PROFORMA

(To be filled in by the tenderer with reference to Notice Inviting Tender dated 26.05.2022 for supply and installation of 11 (eleven) nos. of Display Boards)

1. Name of the tenderer with address :

2. Name of the contact person with
Mobile/Telephone No. (s) :

3. Fax No./E-mail ID :

4. GST No. (attach proof) :

5. PAN no. (attach proof) :

6. Bank details for refund of EMD/performance Guarantee:

7. Whether all the terms & conditions of NIT are acceptable : Yes/No :

8. Whether rates are inclusive/exclusive of GST. Please mention it clearly:

9. FOR: Supreme Court Registry :

ANNEXURE 'B'
FINANCIAL BID

10. Whether Undertaking of Non-blacklisting attached:

11. Whether Undertaking of Authenticity attached:

12. Price schedule:

S.no.	Make and Model of Display Board Offered	Per Unit Price (Rs.) Inclusive of GST (Net)	Qty.	Total Price for 11 nos. of Display Board (Rs.) inclusive of GST (net)
1			11	

13. Warranty (in Months) of the Display Board offered:

Signature with date and rubber stamp of the tenderer

Sub : Undertaking of Authenticity for supply and installation of 11 (eleven) nos. of Display Boards.

Ref : 1. Your Purchase Order No. _____ Dated _____.

2. Our invoice no./Quotation no. _____ Dated _____.

With reference to the _____ being supplied/quoted to you vide our invoice no./quotation no./order no. cited above, _____ We hereby undertake that all the components/parts/assembly used in the product shall be original new components/parts/assembly only and manufactured at the same period from manufacturing company and that no refurbished/duplicate/second hand components/parts/ assembly/ software are being used or shall be used.

Should you require, we hereby undertake to produce the certificate from our OEM supplier in support of above undertaking at the time of delivery/installation. It will be our responsibility to produce such letters from our OEM supplier's at the time of delivery or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the already billed, we agree to take back the without demur, if already supplied and return the money if any paid to us by you in this regard, and/or performance security, if any produced, forfeited.

We.....also take full responsibility of both components/parts & Mother body as per the content even if there is any defect by our authorised Service Centre/Reseller/SI etc.

Authorised Signatory :

Name :

Designation :

UNDERTAKING

I/We undertake that (name of the Firm/Partners/Director/ Proprietor) has not been blacklisted/banned by any Government Department/Public Sector Undertaking/Autonomous Body

Signature of the authorised signatory
of the firm/ company/ organisation/
Official Stamp/ Seal.

Date:

Place: